

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1273/2019**

**with**

**M.A. No. 2156/2019**

**M.A. No. 1410/2019**

**This the 30<sup>th</sup> day of September, 2019**

**Hon'ble Mr. A.K. Bishnoi, Member (A)**

**Hon'ble Mr. R.N. Singh, Member (J)**

Syed Md. Asif  
S/o Late S.M. Hussain  
Aged about 53 years  
R/o E-66, Abul Fazal-2, Shaheen Bagh,  
Jamia Nagar, Okhla Village, New Delhi-25,  
Formerly working as Sr. Lab Assistant, Group C,  
Delhi Institute of Pharmaceutical Sciences And Research  
(DIPSAR),  
Directorate of Training & Technical Education, New Delhi

...Applicant

(By Advocate: Ms. Eysha Marysha for Sh. Jaideep Singh)

**VERSUS**

1. Govt. of NCT of Delhi  
Through Chief Secretary,  
Delhi Secretariat, I.P. Extension,  
Delhi.
2. Secretary,  
Directorate of Training and Technical Education,  
Govt. of NCT of Delhi,  
Muni Maya Ram Marg,  
Pitampura, New Delhi-110088,  
Through its Principal Secretary.
3. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
Govt. of NCT of Delhi,  
F-18, Karkardooma, Institutional Area,  
Delhi-92

4. The Director,  
Delhi Pharmaceutical Sciences And Research  
University (DPSRU),  
Sector-3, Pushp Vihar,  
New Delhi-110017.

...Respondents

(By Advocates: Sh. Sameer Sharma for Respondent No. 1 and 2;  
Ms. Sarita Aggarwal for Respondent No. 3;  
Ms. Zubeda Begum with Ms. Sana Ansari for Respondent No. 4)

### **ORDER (Oral)**

#### **Hon'ble Mr. R.N. Singh, Member(J):**

Heard the counsels for parties.

2. Learned counsel for Respondent No. 4 has taken an objection of jurisdiction of this Tribunal in the matter. She submits that this Tribunal does not have a jurisdiction to deal with the engagement or conditions of services of applicant in as much as Respondent No. 4 has not been notified under section 14 of the Administrative Tribunal Act, 1985.

3. In view of above, learned counsel appearing for the applicant seeks permission to withdraw the OA with liberty to approach the appropriate forum in accordance with law.

4. Accordingly, OA is dismissed as withdrawn with liberty as aforesaid. Pending MAs also stand disposed of.

5. There shall be no order as to costs.

**(R.N. Singh)**  
**Member (J)**

/akshaya/

**(A.K. Bishnoi)**  
**Member (A)**